

(J)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.1801/1996

New Delhi, this 23rd day of August, 1996

Hon'ble Mrs. Lakshmi Swaminathan, Member(J)
Hon'ble Shri R.K. Ahooja, Member(A)

Shri R.L. Sharma
Sr. Scientist
Division of Parasitology
IVRI, Izatnagar, Bareilly .. Applicant
(By Shri S.C. Saxena, Advocate)

Vs.

Union of India, through

1. Secretary
M/Agriculture, New Delhi
2. Director General, ICAR
New Delhi
3. Director(Personnel)
ICAR, New Delhi
4. Director
IVRI, Izatnagar, Bareilly .. Respondents

ORDER(oral)

Mrs. Lakshmi Swaminathan, Member(J)

Heard the learned counsel for the applicant. The applicant is claiming payment of TA and compensation for the loss of property suffered by him. We have seen the Annexure I letter dated 20.12.93 passed by the Indian Veterinary Research Instt., Izatnagar. The applicant is himself working in that Instt. at Izatnagar. This OA is, therefore, not maintainable in the Principal Bench. It is, therefore, dismissed with liberty to the applicant to seek the remedy in the proper forum according to law.

R.K. Ahooja
(R.K. Ahooja)
Member (A)

Lakshmi Swaminathan
(Mrs. Lakshmi Swaminathan)
Member(J)

/gtv/